

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 119

**IA(COMPANIES. ACT)/14(CH)2024**  
**And**  
**CP No. 21/Chd/Hry/2024**  
**(main case on 25.07.2024)**

**IN THE MATTER OF:**

Mr. Sachin Kumar & Anr.

...Petitioner

Vs.

Altron Cast Pvt. Ltd.

...Respondent

**Under Section:** 241(1), 242(4), Sec. 242(4) R/w Rule 11 of NCLT

**Order delivered on 10.07.2024**

**CORAM:**

**SH. UMESH KUMAR GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner and Applicant  
in IA No.14/2024

: Mr. Ashkrit Tiwari, Advocate  
Ms. Sirat Sapra, Advocate

**ORDER**

This matter is taken up on urgent mentioning.

**IA(COMPANIES. ACT)/14(CH)2024**

The present application has been filed seeking interim relief inter alia to pass an order, to set aside the notice dated 16.06.2024 and pass interim order of staying the extraordinary general meeting to be held today at 5:00 p.m. It is pertinent to note that the present application has been filed in a petition CP No. 21/Chd/Hry/2024, which is already listed before this Bench on 25.07.2024, petitioner has been asked to file a short note about the maintainability of this petition, in these circumstances, when the

question on maintainability of the main petition is pending consideration before this Bench and applicant has failed to show any prima facie case in his favour, no interim order can be passed in this present IA.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within one week after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

Let the matter be listed on 25.07.2024.

Sd/-  
**(UMESH KUMAR GUPTA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja